

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 6th February, 2018

NO.LJ (B) 19/2014/144 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint with immediate effect the following Non-MCS Officer as Executive Magistrate and further under sub-section (2) thereof, as Sector/ Zonal Magistrate in connection with the forthcoming General Election to the Meghalaya Legislative Assembly, 2018 for a period upto the end of Election process.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the powers of Executive/Sector/ Zonal Magistrates	To be placed with District/Sub-Division
1.	Smti Annie Winda M.Sangma, Asstt. Director of Agriculture, Ampati	Within South West Garo Hills District, Ampati.	Deputy Commissioner, South West Garo Hills District, Ampati.


(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO.LJ (B)19/2014/144-A,

Dated Shillong, the 6th February, 2018

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The Deputy Commissioner, South West Garo Hills District, Ampati. With a request to circulate to all Officers concerned. This has a reference to No. SWGHA/EL-1/2017/756, dt 05.02.2018
4. Personnel & A.R (A) Department.
5. Election Department.
6. NIC, Shillong for uploading in the Meghalaya web site.
7. Director of Information and Public Relation, Meghalaya, Shillong
8. Office Copy.

DCO, Law (A) Dept.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.
